

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) No.276/NCLT/AHM/ 2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2020**

Name of the Company: KKR India Financial Services Ltd
V/s
Sintex- BAPL Ltd

Section : 7 of Insolvency and Bankruptcy Code, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

Advocate, Ms. Tanaya Shah appeared on behalf of the Financial Creditor.

Proof of service is filed by the Petitioner. None appeared on behalf of the Respondent.

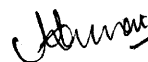
The Petitioner is directed to make a paper publication in vernacular language, in widely circulated newspaper, where the registered office of the Company is situated.

List the matter on 23.10.2020



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 15th day of September, 2020



**MANORAMA KUMARI
MEMBER JUDICIAL**